

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
- CHENNAI

11

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/649/IB/2017
NAME OF THE PETITIONER : A. PANDIAN
NAME OF THE RESPONDENT : KOTHARI INDUSTRIAL CORPORATION LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	R. H.

R. SONIA GLORY

Represent to the Respondent
(Kothari Industrial Corp Ltd)

Rohan Rajasekaran

Counsel for
A. Pandian
(Former holder)

R. H.

R. Dhanayanshambharan
V.M. KARTHIK

Counsel for BEKAS
Properties

V.M. KARTHIK

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has produced an order dated 07.02.2018 passed by the Hon'ble NCLAT, wherein the order passed by the Adjudicating Authority dated 19.12.2017 initiating CIR process against the Corporate Debtor in CP/649/IB/2017, has been set aside. It has also been recorded under para '13' of the order that the Adjudicating Authority will fix the fee of the Interim Resolution Professional and the Corporate Debtor will pay the fee for the period the Resolution Professional has functioned. There is no representation on behalf of the IRP before this Bench. This issue pertaining to the payment of fee is kept open. In the light of the above, the matter stands **disposed of**.

The memo filed by the Financial Creditor also stands **disposed of** in the light of the order dated 07.02.2018, passed by the Hon'ble NCLAT.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)